

By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2002/7113 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Dibya Jyoti Mahanta,
District & Sessions Judge,
Chirang, Kajalgaon

Dated Guwahati the 7th December, 2018.

Sub: **Casual Leave along with Station leave permission.**

Ref:- Letter No.DJCH.I-5/2317 dated 04.12.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave for 1(one) day on 10.12.2018, along with headquarter leave permission from the afternoon of 08.12.2018 (after completion of National Lok Adalat) till the morning of 11.12.2018, has been granted/~~rejected~~. The Chief Judicial Magistrate, Chirang will remain in charge of your Court and office in your absence.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

